

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 567 of 1999.

Tuesday this the 3rd day of August, 1999.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

K. Chellappan,
Extra Departmental Delivery Agent I
(Under Put off),

Thoovoyoor South P.O.,
residing at Bindu Bhavanam,
Puthanambalam P.O.,
Kunnathoor East, Kollam.

.. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The Sub Divisional Inspector of
Post Offices, Adoor Sub Division,
Adoor.

2. The Superintendent of Post Offices,
Pathanamthitta Division,
Pathanamthitta.

.. Respondents

(By Advocate Shri A. Sathianathan, ACGSC)

The application having been heard on 3rd August, 1999,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, an Extra Departmental Delivery Agent
who was put off duty has filed this application for a declaration
that the prolonged put off duty is illegal and for a direction
to the respondents to revoke the put off of the applicant and
also for a direction to the respondents to enhance the ex-gratia
compensation of the applicant by 50% of the original ex-gratia
compensation for the period after 90 days of his original put off
on 30.6.1998 and pay him at the enhanced rate till his
reinstatement.

2. When the application came up for hearing noting the statement of the respondents in their reply statement that the ex-gratia payment to the applicant has been enhanced by 50% with effect from the due date, counsel for applicant states that no grievance of the applicant now survives and that the application may be closed.

3. The application is, therefore, closed. There is no order as to costs.

Dated the 3rd day of August, 1999.


J.L. NEGI
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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